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ITEM NO. 18

COURT NO.3

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).32540/2010

(From the judgement and order dated 09/09/2010 in WP No.54530/2008 of
The HIGH COURT OF JUDICATURE AT ALLAHABAD)

U.P.AVAS EVAM VIKAS PARISHAD & ANR

Petitioner(s)

VERSUS

HARI PRAKASH AGARWAL & ORS.

Respondent(s)

(Office report on default)

WITH
SLP(C) NO. 32612 of 2010
(Office report on default)

SLP(C) NO. 34176 of 2010
(Office report on default)

Date: 13/09/2012 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR
(IN CHAMBERS)

For Petitioner(s) Mr. Vishwajit Singh, Adv.

For Respondent(s) Mr. Mukesh Verma, Adv.
Mr. Pawan Shukla, Adv.
Mr. Yash Pal Dhingra, Adv.

Mr. Prakash Kumar Singh, Adv.

UPON hearing counsel the Court made the following
O R D E R

On the oral prayer, delay of 9 days in filing process fee
and spare copies is condoned. Notices be issued to the
respondents.

	[Charanjeet Kaur]		[Kusum Gulati]	
Court Master		Court Master		